Minutes of the Meeting No.3/19 scheduled on 15.06.2018 (actually held on 18.06.2018) under the Chairmanship of Shri K.C. Rout, Addl. DGFT

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

Shri Shaish Kumar, Consultant

Shri D.N. Mathur, Consultant

The Committee first considered minutes of the NC Meeting No. 2/19 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-64 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018)	M/s. Jasmine Concrete Exports Pvt. Ltd., TN F. No. 01/83/171/11/AM18/DES-IV RLA. No.04/24/40/42/AM18

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-2020 and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-65 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018)	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/299/AM17/DES-IV F. No. 01/83/50/315/AM17/DES-IV RLA. No. 30/24/40/48/AM16 RLA No. 30/24/40/03/AM17 Lic. No. 3010103779 dt.10.05.2016 Lic. No. 3010103780 dt.13.05.2016

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 29.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

Case No. M-66 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Willowood Chemicals Pvt. Ltd., Kolkata F. No. 01/83/50/1076/AM17/DES-IV/Pt. RLA. No. 02/24/40/181/AM17 Lic. No. 0210207367 dated 17.02.2017

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Imidacloprid 2 SC- 56493 Litre (Containing Min. 240 Gms/Litre Imidacloprid 97% Tech.)	63328.650 Kg	Imidacloprid 97% Tech.	13694 Kg

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-67 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/698/AM17/DES-IV RLA. No. 03/94/40/445/AM17 Lic. No. 0310807963 dt.22.09.2016

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 04.05.2018 and final reminder issued by DGFT on 30.05.2018.

Case No. M-68 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/273/AM15/DES-IV RLA. No. 15/24/40/8/AM15 Lic. No. 1510021990 dt.09.06.2014

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/ /2016- TSW dated 01.06.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 1).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-69 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/952/AM17/DES-IV RLA. No. 15/24/40/9/AM14 Lic. No. 1510021141 dt.24.01.2014

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/ /2016- TSW dated 04.06.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 2).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-70 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/31/AM17/DES-IV RLA. No. 15/24/40/18/AM15 Lic. No. 1510022086 dt.22.01.2016

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/ /2016- TSW dated 04.06.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 3).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-71 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Godrej Industries Ltd., Mumbai F. No. 01/83/171/01/AM19/DES-IV

The Committee considered the case as per agenda and noted that the request of the firm had been sent to CHEMIXEL for providing the comments which is awaited. O.M issued 10.05.2018 and reminder on 22.06.2018 under intimation to the firm. The case is re-listed for 18.07.2018.

Case No. M-72 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. UPL Ltd., Mumbai F. No. 01/83/50/336/AM14/DES-IV RLA. No. 03/95/40/831/AM13 Lic. No. 0310737310 dt.13.06.2013

The Committee considered the case as per agenda and decided to reject the case as the firm did not appearing for Personal Hearing before Norms Committee. Personal Hearing letter issued by DGFT on 06.04.2018 and final reminder issued on 30.05.2018.

Case No. M-73 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/330/AM18/DES-IV RLA. No. 15/24/40/14/AM16 Lic. No. 1510022074 dt.25.08.2015

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/ /2016- TSW dated 04.06.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 4).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-74 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/25/AM18/DES-IV

The Committee considered the case as per agenda and decided to reject the case as the firm requested for change of description of export products. They will forward the description and details and same will be re-examined by Deptt. of IPP.

Case No. M-75 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/24/AM18/DES-IV

The Committee considered the case as per agenda and decided to reject the case as the firm requested for change of description of export products. They will forward the description and details and same will be re-examined by Deptt. of IPP.

Case No. M-76 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/23/AM18/DES-IV

The Committee considered the case as per agenda and decided to reject the case as the firm requested for change of description of export products. They will forward the description and details and same will be re-examined by Deptt. of IPP.

Case No. M-77 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/22/AM18/DES-IV

The Committee considered the case as per agenda and decided to reject the case as the firm requested for change of description of export products. They will forward the description and details and same will be re-examined by Deptt. of IPP.

Case No. M-78 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/21/AM18/DES-IV

The Committee considered the case as per agenda and decided to reject the case as the firm requested for change of description of export products. They will forward the description and details and same will be re-examined by Deptt. of IPP.

Case No. M-79 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Grindwell Norton Ltd., Mumbai F. No. 01/83/50/830/AM17/DES-IV RLA. No. 03/94/40/1105/AM16 Lic. No. 0310808841 dt.27.10.2016

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 21.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

Case No. M-80 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. M/s. Kaleesuwari Refinery and Industry Pvt. Ltd., Hyderabad F. No. 01/83/171/20/AM18/DES-IV

The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o New & Renewable Energy, for providing the comments which is awaited. Mail send on 24.05.2018. The case is re-listed for 18.07.2018.

Case No. M-81 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Indian Additives Ltd., Chennai F. No. 01/83/50/440/AM16/DES-IV RLA. No. 04/24/40/07/AM16 Lic. No. 0410160468 dt.30.04.2015

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
OLOA 262 - Zinc Alkyl Dithiophosphate (Lubricating Oil Additives) Zinc Dithiophosphate - Oxidation, Corrosion and EP Wear inhibitor (Containing Min. 78% Zinc Alkyl Dithiophosphate)	300 MT	Secondary Butyl Alcohol	As applied for by the firm
		Methyl Iso Butyl Carbinol	As applied for by the firm
		Zinc Oxide	As applied for by the firm
		Filter Aid - Diatamaceous Earth	6.3 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-82 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Vedanta Ltd., TN F. No. 01/83/50/592/AM17/DES-IV F. No. 01/83/50/491/AM17/DES-IV RLA. No. 35/24/40/08/AM17 RLA. No. 35/24/40/13/AM17 Lic. No. 3510044951 dt.03.06.2016 Lic. No. 3510044971 dt.01.07.2016

The Committee considered the case during the Norms Committee Meeting No.2/83 dated 23.05.2018 (held on 25.05.2018). The representative of the firm appeared before the Norms Committee and Committee has asked the representative for furnish the copy of Shipping Bills and copy of Copper Mattee Import Final Assessment. The case is re-listed for 15.06.2018.

Case No. M-83 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Rubamin Ltd., Goa F. No. 01/83/50/668/AM16/DES-IV RLA. No. 34/24/40/124/AM16 Lic. No. 3410041409 dt.29.07.2015

The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-84 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Rubamin Ltd., Goa F. No. 01/83/50/478/AM18/DES-IV F. No. 01/83/50/479/AM18/DES-IV RLA. No. 34/24/40/110/AM18 RLA. No. 34/24/40/131/AM18 Lic. No. 3410043461 dt.11.09.2017 Lic. No. 3410043462 dt.11.09.2017

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

Case No. M-85 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Rubamin Ltd., Goa F. No. 01/83/50/874/AM16/DES-IV RLA. No. 34/24/40/27/AM16 Lic. No. 3410041738 dt.15.12.2015

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (CH. Div) vide their UO.No.14010/46/2011-CH-II dated 21.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.5).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-86 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Rubamin Ltd., Goa F. No. 01/83/50/52/AM17/DES-IV F. No. 01/83/50/50/AM17/DES-IV RLA. No. 34/24/40/220/AM16 RLA No. 34/24/40/93/AM16 Lic. No. 3410041762 dt.28.12.2015 Lic. No. 3410041756 dt.21.12.2015

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (CH. Div) vide their UO.No.14010/46/2011-CH-II dated 21.12.2015

on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 6).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-87 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Acrysil Ltd., Mumbai F. No. 01/83/50/924/AM17/DES-IV RLA. No. 03/94/40/697/AM17 Lic. No. 0310809270 dt.23.11.2016

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Kitchen Sinks/Basins with or without accessories (Import Item Sr. no. 10 - Plumbing Kits Content on Net to Net Basis in Export Item) (Excluding weight of Plumbing Kit)	209010.460 Kg	Coated Silica	169414 Kg
		Fumed Silica	96.53 Kg
		Trimethylol Propane Trimethacrylate (Trim/Tmptma)	1162.34 Kg
		Pigments (Relevant)	449.10 Kg
		Peroxide(DilauroylPeroxidr(LP) Bis(4-+-Butylcyclohexy)	907.05 Kg
		Titenium Dioxide -Tio2	1450.41 Kg
		Polymethyl Methacrylate (PMMA)	11726.6 Kg
		Methyl Methacrylate	45358.4 Kg
		Hardner and Laquar	102.13 Kg
		Plumbing Kit	Nett to Nett

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-88 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Filmlab (I) Pvt. Ltd., Mumbai F. No. 01/83/50/831/AM16/DES-IV RLA. No. 03/94/40/568/AM16 Lic. No. 0310799649 dt.23.10.2015

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.06.2018 issued by Deptt. of IPP. The case is re-listed for 18.07.2018.

Case No. M-89 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Kutch Chemical Industries Ltd., Vadodara F. No. 01/83/50/430/AM18/DES-IV RLA. No. 34/24/40/28/AM14 Lic. No. 3410036826 dt.09.05.2013

The Committee considered the case as per agenda for amendment in description of import item No.1, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to amend import item No.1, approved in Meeting No.7/83 dated 18.10.2017 without any other change as under:-

Import item as per AA	As per NC M. No. 7/83 dt. 18.10.17 with Qty.	Import item required with Qty.
Linear Alpha Olefin (C8-C30)	Paraffin (C8-C30) - 0.550 Kg	Linear Alpha Olefin (C8-C30) – 0.550 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-90 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Rishabh Metals & Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/158/AM18/DES-IV RLA. No. 03/94/40/27/AM18 Lic. No. 0310812792 dt.25.04.2017

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

Case No. M-91 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Matangi Industries LLP, Ahmedabad F. No. 01/83/50/371/AM17/DES-IV F. No. 01/83/50/372/AM17/DES-IV F. No. 01/83/50/375/AM17/DES-IV F. No. 01/83/50/381/AM17/DES-IV RLA. No. 08/24/40/448/AM16 RLA. No. 08/24/40/423/AM16 RLA. No. 08/24/40/424/AM16 RLA. No. 08/24/40/367/AM16 Lic. No. 0810138091 dt.03.06.2016 Lic. No. 0810138088 dt.03.06.2016 Lic. No. 0810137740 dt.22.04.2016 Lic. No. 0810137372 dt.08.03.2016

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as per earlier decision of M. No. 7/83 dated 02.07.2014 as under:-

AA No. 0810138091 dt.03.06.2016

Export Item	Qty.	Import Item	Qty.
Maganon PS-20 (Poly Sorbate 20)	1 kg	Sorbitan Mono Laurate	0.280 Kg
		Ethylene Oxide	0.717 Kg

AA No. 0810138088 dt.03.06.2016

Export Item	Qty.	Import Item	Qty.
Maganon COE-36 (Castor Oil Ethoxylated 36 Mole)	1 Kg	Ethylene Oxide	0.63 Kg

AA No. 0810137740 dt.22.04.2016

Export Item	Qty.	Import Item	Qty.
Maganon NPE-20 (Nonyl Phenol Ethoxylated 20 Mole)	1 Kg	Nonyl Phenol	0.2 Kg
		Ethylene Oxide	0.8 Kg

AA No. 0810137372 dt.08.03.2016

Export Item	Qty.	Import Item	Qty.
Maganon LP-180(Tri Styrinated Phenol Ethoxylated 18 Mole Phosphate Ester Triethanol Amine Salt)	1 Kg	1. Phenol	0.064 Kg
		2. Ethylene Oxide	0.538 Kg
		3. Styrene	0.212 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-92 NC No. 3/19 Dated 15.06.2018 (held on 18.06.2018))	M/s. Fruzyme Biotech India Pvt., Ltd., Tirupur F. No. 01/83/171/015/AM18/DES-IV RLA. No. 32/24/40/07/AM18 RLA. No. 32/24/40/14/AM18 Lic. No. 3210078172 dt.11.05.2017 Lic. No. 3210078218 dt.11.05.2017

The Committee considered the case as per agenda and decided to allow inputs 2.12 Kg/Kg of export. Activity of import item not more than 40%.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision (DRAFT)

MEETING NUMBER : 3/83-ALC1/2018 **MEETING DATE** : 15.06.2018

	Case No.:41/3/83-ALC1/2018	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00136/AM19/	RLA File :03/95/040/00372/AM11/	Lic.No/Date:0310591732 09.09.2010	Defer Date:

1 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as per earlier decision of M. No. 50/83 dated 16.03.2011 as under:-

Export Item	Qty.	Import Item	Qty.
Methamidophos	1 Litre	1. O,O Dimethyl Phosphoramido Thioate (DMPAT) 93% 2. Di Methyl Sulphate 3. Toluene	0.965 Litre 0.034 Litre 0.027 Litre

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:40/3/83-ALC1/2018	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00135/AM19/	RLA File :03/95/040/00280/AM12/	Lic.No/Date:0310653895 15.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

2

Export item	Qty.	Import item	Qty.
ACEPHATE 90%PRILL	200000 Kg	O,O DIMETHYL PHOSPHORAMIDO THIOATE(DMPAT)COLOUR LESS LIQUID 95% concentration	248000 Kg
		METHYLENE DICHLORIDE CLEAR COLOURLESS LIQUID	78200 Kg
		DIMETHYL SULPHATE CLEAR COLOURLESS LIQUID	32200 Kg
		ACETIC ANHYDRIDE CLEAR COLOURLESS LIQUID	162400 Kg
		ETHYL ACETATE CLEAR COLOURLESS LIQUID	37400 Kg
		SODIUM TRIPOLYPHOSPHATE WHITE FREE FLOWING POWDER	4200 Kg
		TERWET 1221 VISCOUS WAXY LIQUID	2400 Kg
		PRECIPITATED SILICA WHITE FREE FLOWING POWDER	4800 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:56/3/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
HQ File :01/83/050/00151/AM19/	RLA File :07/21/040/00190/AM13/	Lic.No/Date:0710088995 18.06.2012	Defer Date:

3 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Single/ Multi Colour Printed Books Containing Paper Board Coated	4173 Kg	Paper Board Coated (Rainbow 12-0408 Blue Morocco949, 270 gsm-12537 SHTS. Rainbow 12-0409 White Morocco 949 270 gsm-270 SHTS. Co mmodity.Latex Impregnated Acrylic Coated Paper Board.	4673.8 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:85/3/83-ALC1/2018	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
HQ File :01/83/050/00180/AM19/	RLA File :15/24/040/00004/AM13/	Lic.No/Date:1510016751 04.07.2012	Defer Date:

4 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
WHITE MASTER BATCH Containing min. 44% of Titanium Dioxide	69 MT	LLDPE	15.597 MT
		Calcium Carbonate	24.105 MT
		Relevant Grade Titanium Dioxide	31.195 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:87/3/83-ALC1/2018	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
HQ File :01/83/050/00182/AM19/	RLA File :15/24/040/00005/AM13/	Lic.No/Date:1510016752 04.07.2012	Defer Date:

5 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
WHITE MASTER BATCH Containing min. 50% of Titanium Dioxide	15 MT	LLDPE	7.552 MT
		Calcium Carbonate	7.706 MT
		Relevant Grade Titanium	0.154 MT

		Dioxide	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

6	**Case No.:63/3/83-ALC1/2018**	Party Name:CLEAROCK ENTERPRISES PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00158/AM19/	RLA File :07/24/040/00194/AM13/	Lic.No/Date:0710089948 31.07.2012	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

7	**Case No.:2/1/83-ALC1/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00602/AM18/	RLA File :03/95/040/00114/AM14/	Lic.No/Date:0310734909 20.05.2013	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as per earlier decision of M. No. 36/83 dated 04.12.2013 as under:-

Export Item	Qty.	Import Item	Qty.
Polyoxyethylene (40) Castor Oil (Visco 40)	1 Kg	Ethylene Oxide	0.659 Kg
Polyoxyethylene (200) Castor Oil (Visco 200/ Visco 170)	1 Kg	Ethylene Oxide	0.913 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8	**Case No.:3/1/83-ALC1/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00603/AM18/	RLA File :03/95/040/00847/AM14/	Lic.No/Date:0310785111 11.06.2014	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

9	**Case No.:84/3/83-ALC1/2018**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00179/AM19/	RLA File :15/24/040/00017/AM15/	Lic.No/Date:1510022038 17.12.2014	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case

is re-listed for 18.07.2018.

10	**Case No.:88/3/83-ALC1/2018**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00183/AM19/	RLA File :15/24/040/00020/AM15/	Lic.No/Date:1510022044 12.02.2015	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

11	**Case No.:86/3/83-ALC1/2018**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00181/AM19/	RLA File :15/24/040/00005/AM16/	Lic.No/Date:1510022059 05.05.2015	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.062018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
WHITE MASTER BATCH Containing min. 40% of Titanium Dioxide	17 MT	Linear Low-Density Polyethylene	5.240 MT
		Calcium Carbonate	5.240 MT
		Relevant Grade Titanium Dioxide	6.990 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	**Case No.:3/8/83-ALC1/2017**	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00436/AM18/	RLA File :08/24/040/00134/AM16/	Lic.No/Date:0810135900 20.08.2015	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

13	**Case No.:51/3/83-ALC1/2018**	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00146/AM19/	RLA File :07/24/040/00361/AM16/	Lic.No/Date:071010932 4 29.01.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRINTED BOOKS - RELIGIOUS BOOKS	31850 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER,	1.12 Kg/Kg content contained in the

(ENGELS ESV VEST POCKET NT)=QTY 350000 NOS		28GSM,660MM (Uncoated Thin Printing Paper Plus or Minus)	export product
PRINTED BOOKS-RELIGIOUS BOOKS (SOUTH SOTHO VEST POCKET NT)=QTY 50000 NOS	5350 Kg	RAINBOW 17PT 15-0899 BLUE 355GSM BOOK COVER ANTIQUE FSC MIX RA COC 00(PLUS OR MINUS)3258 (PLUS OR MINUS)	1.12 Kg/Kg content contained in the export product
PRINTED BOOKS-RELIGIOUS BOOKS (ZULU VEST POCKET NT)=QTY 100000 NOS	10400 Kg	RAINBOW 17PT 15-0901 GREEN 355GSM BOOK COVER ANTIQUE FSC MIX RA COC 003258(PLUS OR MINUS)	1.12 Kg/Kg content contained in the export product
		RAINBOW 17PT 15-0903 MAROON 355GSM BOOK COVER ANTIQUE FSC MIX RA COC 003258(PLUS OR MINUS)	1.12 Kg/Kg content contained in the export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:101/3/83-ALC1/2018	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
HQ File :01/83/050/00196/AM19/	RLA File :29/24/040/00008/AM16/	Lic.No/Date:2910025240 04.02.2016	Defer Date:

14 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Pure Cineole	137143 Kg	Eucalyptol	138514 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:54/3/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
HQ File :01/83/050/00149/AM19/	RLA File :07/24/040/00403/AM16/	Lic.No/Date:071010949 9 10.03.2016	Defer Date:

15 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRINTED RELIGIOUS BOOKS= HOLY BIBLE (BLUE)(Code 4300)=QTY 9900 NOS	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 28GSM, 830MM (Plus or Minus 10%.)	1.12 Kg/Kg content contained in the export product.
PRINTED RELIGIOUS BOOKS= HOLY BIBLE (RED)	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 28GSM, 660MM (Plus or Minus	1.12 Kg/Kg content contained in the export product.

(CODE 4301)=QTY 24800 NOS		10 %.)	
PRINTED RELIGIOUS BOOKS= HOLY BIBLE (GREEN) (CODE 4302)=QTY 9600 NOS	1 Kg	VINYL BOOK COVER Various Colors, THICKNESS 0.8MM Plus or Minus.	1.05 Kg/Kg content contained in the export product.
PRINTED RELIGIOUS BOOKS= HOLY BIBLE (GREY) (CODE 4304)=QTY 5600 NOS	1 Kg	PU BOOK COVER, VARIOUS COLORS, THICKNESS 0.8MM (Plus or Minus)	1.05 Kg/Kg content contained in the export product.
PRINTED RELIGIOUS BOOKS= =HOLY BIBLE (SOFT BLUE) (Code 6304)=QTY 5600 NOS	1 Kg		
PRINTED RELIGIOUS BOOKS= NEW TESTAMENT WITH PSALMS(LIGHT BLUE)(CODE 4322)=QTY 48000 NOS	1 Kg		
PRINTED RELIGIOUS BOOKS= NEW TESTAMENT, PSALMS & PROVERBS (VINYL WHITE) (Code 4340)=QTY 24000 NOS	1 Kg		
PRINTED RELIGIOUS BOOKS= NEW TESTAMENT, PSALMS & PROVERBS (VINYL GREEN) (Code 4350)=QTY 50000 NOS	1 Kg		
PRINTED RELIGIOUS BOOKS= NEW TESTAMENT, PSALMS & PROVERBS (VINYL RED) (Code 4360)=QTY 175000 NOS	1 kg		
PRINTED RELIGIOUS BOOKS= NEW TESTAMENT, PSALMS & PROVERBS (MID BLUE VINYL) (Code 4370)=QTY 15000 NOS	1 Kg		
PRINTED RELIGIOUS BOOKS= NEW TESTAMENT, PSALMS & PROVERBS (BLUE) (Code 4380)=QTY 60000 NOS	1 Kg		
PRINTED RELIGIOUS BOOKS= NEW TESTAMENT, PSALMS & PROVERBS (PU PURPLE) (Code	1 Kg		

4390)=QTY 20000 NOS			
PRINTED RELIGIOUS BOOKS= NEW TESTAMENT, PSALMS & PROVERBS (PU GREEN) (Code 6394)=QTY 44000 NOS	1 Kg		

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:49/3/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
HQ File :01/83/050/00144/AM19/	RLA File :07/24/040/00137/AM17/	Lic.No/Date:071011008 2 12.07.2016	Defer Date:

16 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRINTED BOOKS=RELIGIOUS BOOKS= CHICHEWA BLUE VEST POCKET-NT (0086)=QTY 432072 & CHICHEWA WHITE VEST MEDICAL-NT (0084)=QTY 2000 & CHICHEWA COAT POCKET-NT(0083)=QTY 40000	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 28 GSM, 780MM (Plus or Minus)	1.12 Kg/Kg content contained in the export product.
		THINOPAQUE UNCOATED THIN PRINTING PAPER, 28 GSM, 720MM (Plus or Minus)	1.12 Kg/Kg content contained in the export product.
		RAINBOW 270 GSM 12-0408 BLUE MOROCCO 949, BOOK COVER (Plus or Minus)	1.05 Kg/Kg content contained in the export product.
		RAINBOW 270 GSM 12-0408 WHITE MOROCCO 949, BOOK COVER (Plus or Minus)	1.05 Kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:55/3/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
HQ File :01/83/050/00150/AM19/	RLA File :07/24/040/00152/AM17/	Lic.No/Date:071011018 8 29.07.2016	Defer Date:

17 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRINTED BOOKS= PRINTED RELIGIOUS BOOKS in 9 Titles = QTY 485000 NOS	1 Kg	RAINBOW MIRAGE, GSM 17PT 15-0899 TO 0910, BOOK COVER IN VARIOUS COLOURS (Plus or Minus)	1.05 Kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	**Case No.:83/3/83-ALC1/2018**	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00178/AM19/	RLA File :15/24/040/00004/AM17/	Lic.No/Date:1510022105 05.08.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Master Batch (Containing Titanium Dioxide <80%)	1 Kg	LLDPE (Linear Low Density Polyethylene)	1.02 Kg
		Relevant Grade Titanium Dioxide	1.02 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19	**Case No.:77/2/83-ALC1/2018**	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00084/AM19/	RLA File :15/24/040/00007/AM17/	Lic.No/Date:1510022109 17.08.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Master Batch (Containing Titanium Dioxide <80%)	1 Kg	LLDPE (Linear Low Density Polyethylene)	1.02 Kg
		Adflex Polypropylen	1.02 Kg
		Relevant Grade Titanium Dioxide	1.02 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	**Case No.:89/3/83-ALC1/2018**	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00184/AM19/	RLA File :15/24/040/00010/AM17/	Lic.No/Date:1510022114 07.10.2016	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

21	**Case No.:34/3/83-ALC1/2018**	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00129/AM19/	RLA File :05/23/040/00459/AM17/	Lic.No/Date:0510400937 26.12.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
WAX CANDLES (PALM) BRITZ WAX BW101(Net content of imported item in export Product =42.323 MT)	42.323 MT	PALM WAX BRITZ WAX BW101	42.75 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:44/3/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00139/AM19/	RLA File :34/24/040/00321/AM17/	Lic.No/Date:3410042940 16.02.2017	Defer Date:

22 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
COBALT SULPHATE (COSO4.7H2O)	100000 Kg	Cobalt Unwrought Purity 95% minimum (Mixture of Broken Cathodes & Powder)	22687 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:79/2/83-ALC1/2018	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00086/AM19/	RLA File :29/24/040/00007/AM17/	Lic.No/Date:2910025279 23.02.2017	Defer Date:

23 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Pure Cineole	68571.500 Kg	Eucalyptol	69256 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
24	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.

25	**Case No.:4/5/83-ALC1/2017**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00248/AM18/	RLA File :03/95/040/00131/AM18/	Lic.No/Date:0310813381 18.05.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Pine Oil	1 Kg	Alpha Pinene extra pure	1.203 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

26	**Case No.:3/6/83-ALC1/2017**	Party Name:BANARAS BEADS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00315/AM18/	RLA File :15/24/040/00003/AM18/	Lic.No/Date:1510022132 15.06.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 27.03.2018 issued by Deptt. of IPP. Final reminder issued on 28.05.2018 by DGFT.The case is re-listed for 18.07.2018.

27	**Case No.:103/3/83-ALC1/2018**	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00198/AM19/	RLA File :05/24/040/00150/AM18/	Lic.No/Date:0510403385 12.07.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

28	**Case No.:100/3/83-ALC1/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00195/AM19/	RLA File :29/24/040/00003/AM18/	Lic.No/Date:2910025298 17.08.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

29	**Case No.:34/8/83-ALC1/2017**	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00467/AM18/	RLA File :05/24/040/00235/AM18/	Lic.No/Date:0510403913 04.09.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firms had been sent to Spice Board for providing the comments which is awaited. Letter issued 30.05.2018. The case is re-listed for 18.07.2018.

30	**Case No.:67/9/83-ALC1/2017**	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00565/AM18/	RLA File :34/24/040/00125/AM18/	Lic.No/Date:3410043438 04.09.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firms had been sent to Spice Board for providing the comments which is awaited. Letter issued 30.05.2018. The case is re-listed for 18.07.2018.			

31	**Case No.:24/8/83-ALC1/2017**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00457/AM18/	RLA File :03/95/040/00444/AM18/	Lic.No/Date:0310815632 08.09.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Pine Oil	1 Kg	Alpha Pinene extra pure	1.203 Kg
		Phosphoric Acid	0.02 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	**Case No.:35/8/83-ALC1/2017**	Party Name:ORIYON NATURAL FLAVOURS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00468/AM18/	RLA File :32/24/040/00020/AM18/	Lic.No/Date:3210078250 11.09.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firms had been sent to Spice Board for providing the comments which is awaited. Letter issued 30.05.2018. The case is re-listed for 18.07.2018.			

33	**Case No.:51/8/83-ALC1/2017**	Party Name:MEENA AGENCY LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00484/AM18/	RLA File :24/24/040/00023/AM15/	Lic.No/Date:2410042281 27.09.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.04.2018 issued by M/o. of Steel. The case is re-listed for 18.07.2018.			

34	**Case No.:21/1/83-ALC1/2018**	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00621/AM18/	RLA File :03/94/040/00535/AM18/	Lic.No/Date:0310816086 03.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

35	**Case No.:29/9/83-ALC1/2017**	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00527/AM18/	RLA File :05/24/040/00281/AM18/	Lic.No/Date:0510404194 04.10.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Spice Board for providing the comments which is awaited. Letter issued 30.05.2018. The case is re-listed for 18.07.2018.			

36	**Case No.:61/9/83-ALC1/2017**	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00559/AM18/	RLA File :05/24/040/00294/AM18/	Lic.No/Date:0510404220 09.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 04.05.2018 and final reminder issued by DGFT on 30.05.2018.			

37	**Case No.:66/9/83-ALC1/2017**	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00564/AM18/	RLA File :34/24/040/00183/AM18/	Lic.No/Date:3410043547 16.10.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
COLOURING MATTERS : SOLVENT YELLOW 93 POWDER	1 Kg	1-PHENYL 3 METHYL 5 PYRAZLONE SOLID	1.0259 Kg
		TRIETHYL ORTHOFORMATE LIQUID	0.434 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	**Case No.:65/8/83-ALC1/2017**	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00498/AM18/	RLA File :05/24/040/00317/AM18/	Lic.No/Date:0510404344 18.10.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Spice Board for providing the comments which is awaited. Letter issued 30.05.2018. The case is re-listed for 18.07.2018.			

39	**Case No.:30/1/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00630/AM18/	RLA File :03/95/040/00568/AM18/	Lic.No/Date:0310816419 18.10.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply to D/L furnished by the firm. The case is re-listed for 18.07.2018.			

40	**Case No.:25/1/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00625/AM18/	RLA File :03/94/040/00559/AM18/	Lic.No/Date:0310816426 23.10.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

41	**Case No.:26/1/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00626/AM18/	RLA File :03/94/040/00571/AM18/	Lic.No/Date:0310816427 23.10.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

42	**Case No.:60/9/83-ALC1/2017**	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00558/AM18/	RLA File :04/24/040/00100/AM18/	Lic.No/Date:0410163617 25.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 15.05.2018 and final reminder issued by DGFT on 30.05.2018.			

43	**Case No.:32/1/83-ALC1/2018**	Party Name:VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00632/AM18/	RLA File :03/95/040/00572/AM18/	Lic.No/Date:0310816509 25.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 15.05.2018 and final reminder issued by DGFT on 30.05.2018.			

44	**Case No.:65/9/83-ALC1/2017**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00563/AM18/	RLA File :30/24/040/00021/AM18/	Lic.No/Date:3010104145 27.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 04.05.2018 and final reminder issued by DGFT on 30.05.2018.			

45	**Case No.:73/9/83-ALC1/2017**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:0310816692	Defer

	:01/83/050/00571/AM18/	:03/94/040/00543/AM18/	01.11.2017	Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. The case is re-listed for 18.07.2018.			

46	**Case No.:30/9/83-ALC1/2017**	Party Name:PROEC ENERGY LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00528/AM18/	RLA File :05/24/040/00313/AM18/	Lic.No/Date:0510404497 02.11.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 04.05.2018 and final reminder issued by DGFT on 30.05.2018.			

47	**Case No.:47/9/83-ALC1/2017**	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00545/AM18/	RLA File :08/24/040/00211/AM18/	Lic.No/Date:0810141242 02.11.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

48	**Case No.:37/3/83-ALC1/2018**	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00132/AM19/	RLA File :09/24/040/00343/AM18/	Lic.No/Date:0910065639 03.11.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 19.06.2018. The case is re-listed for 18.07.2018.			

49	**Case No.:48/9/83-ALC1/2017**	Party Name:NATURE PULSE BOTANICALS PVT. LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00546/AM18/	RLA File :08/24/040/00229/AM18/	Lic.No/Date:0810141260 07.11.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

50	**Case No.:49/9/83-ALC1/2017**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00547/AM18/	RLA File :08/24/040/00097/AM18/	Lic.No/Date:0810141273 08.11.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

51	**Case No.:35/3/83-ALC1/2018**	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00130/AM19/	RLA File :09/24/040/00385/AM18/	Lic.No/Date:0910065659 10.11.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

52	**Case No.:68/1/83-ALC1/2018**	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00668/AM18/	RLA File :56/24/040/00001/AM18/	Lic.No/Date:5610005261 17.11.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 19.06.2018. The case is re-listed for 18.07.2018.

53	**Case No.:91/9/83-ALC1/2017**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00589/AM18/	RLA File :34/24/040/00232/AM18/	Lic.No/Date:3410043649 23.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Quent 19 / Songnox PQ / Songnox CS PQ /Alkanox 24-44 / Tetrakis (2,4-di-tert-butylphenyl) [1,1-biphenyl]-4,4 -diylbisphosphonite	1 Kg	Biphenyl	0.189 Kg
		2,4 Di tertiary Butyl Phenol (2,4 DTBP)	0.866 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	**Case No.:10/1/83-ALC1/2018**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00610/AM18/	RLA File :03/95/040/00586/AM18/	Lic.No/Date:0310817287 24.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Pine Oil	1 Kg	Alpha Pinene extra pure	1.203 Kg
		Phosphoric Acid	0.02 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	**Case No.:37/9/83-ALC1/2017**	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00535/AM18/	RLA File :06/24/040/00039/AM18/	Lic.No/Date:0610038746 27.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Cobalt Oxide	1 Kg	Cobalt Metal forms Broken Cathodes upto 99.99%	0.787 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	**Case No.:29/2/83-ALC1/2018**	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00036/AM19/	RLA File :34/24/040/00220/AM18/	Lic.No/Date:3410043659 29.11.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

57	**Case No.:30/2/83-ALC1/2018**	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00037/AM19/	RLA File :34/24/040/00210/AM18/	Lic.No/Date:3410043660 29.11.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

58	**Case No.:36/3/83-ALC1/2018**	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00131/AM19/	RLA File :09/24/040/00400/AM18/	Lic.No/Date:0910065714 30.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
SELF ADHESIVE PAPER (160 GSM +/- 10%) Consisting of THERMAL PAPER	1 SQM	THERMAL PAPER-VARIOUS GRADES- 75GSM +/- 10% - VARIOUS WIDTHS	1.04 SQM/SQM content contained in export product
		RELEASE BASE PAPER-GLASSINE-60 GSM +/- 10%-VARIOUS COLOURS-VARIOUS WIDTHS	1.04 SQM/SQM content contained in export product

		HOT MELT ADHESIVE (100% SOLID RUBBER BASED)	24 Gram/SQM of export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	**Case No.:39/3/83-ALC1/2018**	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00134/AM19/	RLA File :09/24/040/00393/AM18/	Lic.No/Date:0910065718 30.11.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 19.06.2018. The case is re-listed for 18.07.2018.			

60	**Case No.:46/9/83-ALC1/2017**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00544/AM18/	RLA File :30/24/040/00029/AM18/	Lic.No/Date:3010104167 30.11.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

61	**Case No.:11/1/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00611/AM18/	RLA File :03/95/040/00685/AM18/	Lic.No/Date:0310817450 30.11.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

62	**Case No.:37/1/83-ALC1/2018**	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00637/AM18/	RLA File :02/24/040/00141/AM18/	Lic.No/Date:0210208024 01.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

63	**Case No.:28/2/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00035/AM19/	RLA File :34/24/040/00195/AM18/	Lic.No/Date:3410043669 04.12.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

64	**Case No.:67/3/83-ALC1/2018**	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00162/AM19/	RLA File :03/94/040/00680/AM18/	Lic.No/Date:0310817516 06.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7(98)/2018- TSW dated 23.03.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 7).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	**Case No.:23/1/83-ALC1/2018**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00623/AM18/	RLA File :08/24/040/00180/AM18/	Lic.No/Date:0810141485 08.12.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

66	**Case No.:88/9/83-ALC1/2017**	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00586/AM18/	RLA File :05/24/040/00405/AM18/	Lic.No/Date:0510404856 11.12.2017	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

67	**Case No.:48/1/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00648/AM18/	RLA File :03/94/040/00723/AM18/	Lic.No/Date:0310817677 11.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

68	**Case No.:47/1/83-ALC1/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00647/AM18/	RLA File :03/94/040/00687/AM18/	Lic.No/Date:0310817753 13.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	**Case No.:102/3/83-ALC1/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00197/AM19/	RLA File :29/24/040/00008/AM18/	Lic.No/Date:2910025317 15.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Pure Cineole	6871.500 Kg	Eucalyptol	69256 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	**Case No.:50/1/83-ALC1/2018**	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00650/AM18/	RLA File :03/94/040/00627/AM18/	Lic.No/Date:0310817849 18.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	**Case No.:38/3/83-ALC1/2018**	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00133/AM19/	RLA File :09/24/040/00476/AM18/	Lic.No/Date:0910065759 19.12.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 28.06.2018. The case is re-listed for 18.07.2018.

72	**Case No.:46/1/83-ALC1/2018**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00646/AM18/	RLA File :03/94/040/00718/AM18/	Lic.No/Date:0310817927 19.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Sodium Lauryl Ether Sulphate (Active Matter 69% Min)	1 MT	Lauryl Alcohol	0.368 MT
		Ethylene Oxide	0.163 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:34/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
73	HQ File :01/83/050/00041/AM19/	RLA File :34/24/040/00196/AM18/	Lic.No/Date:3410043720 21.12.2017	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.

	Case No.:12/1/83-ALC1/2018	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00612/AM18/	RLA File :03/95/040/00680/AM18/	Lic.No/Date:0310817992 22.12.2017	Defer Date:

74 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
SUNSET YELLOW FCF (FOOD YELLOW 3) (C.I.NO. 15985) (DYE CONTENT 85%)	1 Kg	BETA NAPHTHOL	0.527 Kg/Kg
		SULPHANILIC ACID	0.474 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:83/1/83-ALC1/2018	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
75	HQ File :01/83/050/00683/AM18/	RLA File :05/24/040/00428/AM18/	Lic.No/Date:0510405112 27.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:55/1/83-ALC1/2018	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00655/AM18/	RLA File :03/95/040/00679/AM18/	Lic.No/Date:0310818068 28.12.2017	Defer Date:

76 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 85%)	1 Kg	DIMETHYL ACETYL SUCCINATE	0.374 Kg/Kg
		SULPHANILIC ACID	0.73 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	**Case No.:35/1/83-ALC1/2018**	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00635/AM18/	RLA File :04/24/040/00195/AM18/	Lic.No/Date:0410163848 02.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
AMMONIUM FLUOBORATE WHITE CRYSTALS / POWDER	1 MT	AMMONIUM BIFLUORIDE WHITE CRYSTALS	1.26 MT/MT
		BORIC ACID WHITE POWDER / GRANULAR	0.65 MT/MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

78	**Case No.:54/1/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00654/AM18/	RLA File :03/95/040/00775/AM18/	Lic.No/Date:0310818179 02.01.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

79	**Case No.:25/2/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00032/AM19/	RLA File :34/24/040/00236/AM18/	Lic.No/Date:3410043772 03.01.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.

80	**Case No.:58/2/83-ALC1/2018**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00065/AM19/	RLA File :03/95/040/00628/AM18/	Lic.No/Date:0310818190 03.01.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.

81	**Case No.:36/1/83-ALC1/2018**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00636/AM18/	RLA File :52/24/040/00062/AM18/	Lic.No/Date:5210042479 04.01.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final

reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.

82	**Case No.:44/1/83-ALC1/2018**	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00644/AM18/	RLA File :03/94/040/00768/AM18/	Lic.No/Date:0310818271 05.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

83	**Case No.:69/1/83-ALC1/2018**	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00669/AM18/	RLA File :08/24/040/00260/AM18/	Lic.No/Date:0810141704 05.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

84	**Case No.:1/3/83-ALC1/2018**	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00096/AM19/	RLA File :09/24/040/00484/AM18/	Lic.No/Date:0910065862 05.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 19.06.2018. The case is re-listed for 18.07.2018.			

85	**Case No.:92/1/83-ALC1/2018**	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00692/AM18/	RLA File :05/24/040/00479/AM18/	Lic.No/Date:0510405254 08.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

86	**Case No.:99/9/83-ALC1/2017**	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00597/AM18/	RLA File :03/95/040/00813/AM18/	Lic.No/Date:0310818358 09.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/88/2018- TSW dated 03.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 8).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	**Case No.:61/1/83-ALC1/2018**	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00661/AM18/	RLA File :03/95/040/00671/AM18/	Lic.No/Date:0310818337 09.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

88	**Case No.:67/1/83-ALC1/2018**	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00667/AM18/	RLA File :08/24/040/00198/AM18/	Lic.No/Date:0810141744 10.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

89	**Case No.:22/2/83-ALC1/2018**	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00029/AM19/	RLA File :03/94/040/00801/AM18/	Lic.No/Date:0310818409 10.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

90	**Case No.:86/1/83-ALC1/2018**	Party Name:PROEC ENERGY LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00686/AM18/	RLA File :05/24/040/00512/AM18/	Lic.No/Date:0510405340 12.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 08.05.2018. The case is re-listed for 18.07.2018.			

91	**Case No.:19/2/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00026/AM19/	RLA File :03/94/040/00821/AM18/	Lic.No/Date:0310818473 12.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

92	**Case No.:91/1/83-ALC1/2018**	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00691/AM18/	RLA File :05/23/040/00402/AM18/	Lic.No/Date:0510405353 15.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

93	**Case No.:108/1/83-ALC1/2018**	Party Name:GRINDWELL NORTON LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00005/AM19/	RLA File :03/94/040/00721/AM18/	Lic.No/Date:0310818489 15.01.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 21.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

94	**Case No.:18/2/83-ALC1/2018**	Party Name:ACRYSIL LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00025/AM19/	RLA File :03/94/040/00793/AM18/	Lic.No/Date:0310818541 16.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Kitchen Sinks / Basins / Tiles with or without accessories (Import Item Sr. no. 10 - Plumbing Kits Content on Net to Net Basis in Export Item) (Excluding weight of Plumbing Kit)	630000 Kg	Coated Silica	510694 Kg
		Trimethylol Propane Trimethacrylate (Trim/Tmptma)	3503.7 Kg
		Pigments	1353.6 Kg
		Peroxide(DilauroylPeroxidr(LP) Bis(4-+-Butylcyclohexy)	2733.3 Kg
		Polymethyl Methacrylate (PMMA)	35346.6 Kg
		Methyl Methacrylate	136720 Kg
		Hardner and Laquar	307.7 Kg
		Plumbing Kit	Net to Net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

95	**Case No.:70/1/83-ALC1/2018**	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00670/AM18/	RLA File :08/24/040/00303/AM18/	Lic.No/Date:0810141813 17.01.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

96	**Case No.:60/1/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00660/AM18/	RLA File :03/95/040/00871/AM18/	Lic.No/Date:0310818633 19.01.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration

of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

97	**Case No.:16/2/83-ALC1/2018**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00023/AM19/	RLA File :03/94/040/00789/AM18/	Lic.No/Date:0310818657 22.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

98	**Case No.:17/2/83-ALC1/2018**	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00024/AM19/	RLA File :03/94/040/00834/AM18/	Lic.No/Date:0310818664 22.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

99	**Case No.:31/2/83-ALC1/2018**	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00038/AM19/	RLA File :34/24/040/00126/AM18/	Lic.No/Date:3410043817 22.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

100	**Case No.:32/2/83-ALC1/2018**	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00039/AM19/	RLA File :34/24/040/00290/AM18/	Lic.No/Date:3410043819 22.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

101	**Case No.:48/3/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00143/AM19/	RLA File :34/24/040/00281/AM18/	Lic.No/Date:3410043827 23.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

102	**Case No.:39/1/83-ALC1/2018**	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00639/AM18/	RLA File :04/24/040/00185/AM18/	Lic.No/Date:0410163918 23.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

103	**Case No.:63/1/83-ALC1/2018**	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00663/AM18/	RLA File :04/24/040/00182/AM18/	Lic.No/Date:0410163917 23.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

104	**Case No.:109/1/83-ALC1/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00006/AM19/	RLA File :03/94/040/00837/AM18/	Lic.No/Date:0310818698 25.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

105	**Case No.:15/2/83-ALC1/2018**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00022/AM19/	RLA File :03/94/040/00754/AM18/	Lic.No/Date:0310818725 25.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

106	**Case No.:51/1/83-ALC1/2018**	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00651/AM18/	RLA File :03/95/040/00890/AM18/	Lic.No/Date:0310818743 29.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. The case is re-listed for 18.07.2018.			

107	**Case No.:58/1/83-ALC1/2018**	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00658/AM18/	RLA File :03/95/040/00889/AM18/	Lic.No/Date:0310818744 29.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. The case is re-listed for 18.07.2018.			

108	**Case No.:104/1/83-ALC1/2018**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00001/AM19/	RLA File :10/24/040/00057/AM18/	Lic.No/Date:1010059875 30.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Spice Board for providing the comments which is awaited. Letter issued 30.05.2018. The case is re-listed for 18.07.2018.			

109	**Case No.:4/3/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00099/AM19/	RLA File :09/24/040/00552/AM18/	Lic.No/Date:0910065937 30.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

110	**Case No.:5/3/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00100/AM19/	RLA File :09/24/040/00553/AM18/	Lic.No/Date:0910065936 30.01.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

111	**Case No.:99/1/83-ALC1/2018**	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00699/AM18/	RLA File :15/24/040/00010/AM18/	Lic.No/Date:1510022143 31.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow import item on the content basis in export product with 1% wastage. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

112	**Case No.:27/2/83-ALC1/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00034/AM19/	RLA File :05/24/040/00547/AM18/	Lic.No/Date:0510405482 31.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

113	**Case No.:71/1/83-ALC1/2018**	Party Name:ATUL LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00671/AM18/	RLA File :08/24/040/00314/AM18/	Lic.No/Date:0810141908 01.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

114	**Case No.:57/1/83-ALC1/2018**	Party Name:OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00657/AM18/	RLA File :03/95/040/00926/AM18/	Lic.No/Date:0310818845 02.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (CH. Div) vide their UO.No.14010/43/2013-CH-II dated 17.12.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 9).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

115	**Case No.:59/1/83-ALC1/2018**	Party Name:OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00659/AM18/	RLA File :03/95/040/00927/AM18/	Lic.No/Date:0310818844 02.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (CH. Div) vide their UO.No.14010/43/2013-CH-II dated 01.01.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 10).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	**Case No.:72/1/83-ALC1/2018**	Party Name:ATUL LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00672/AM18/	RLA File :08/24/040/00288/AM18/	Lic.No/Date:0810141925 05.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

117	**Case No.:13/2/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00020/AM19/	RLA File :03/94/040/00890/AM18/	Lic.No/Date:0310818887 05.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

118	**Case No.:102/1/83-ALC1/2018**	Party Name:BABA SUPER MINERALS PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00702/AM18/	RLA File :13/24/040/00055/AM18/	Lic.No/Date:1310048856 06.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

119	**Case No.:2/3/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00097/AM19/	RLA File :09/24/040/00550/AM18/	Lic.No/Date:0910065969 06.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

120	**Case No.:3/3/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00098/AM19/	RLA File :09/24/040/00551/AM18/	Lic.No/Date:0910065970 06.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

121	**Case No.:53/1/83-ALC1/2018**	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00653/AM18/	RLA File :03/95/040/00540/AM18/	Lic.No/Date:0310818956 07.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

122	**Case No.:73/1/83-ALC1/2018**	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00673/AM18/	RLA File :08/24/040/00317/AM18/	Lic.No/Date:0810141939 07.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

123	**Case No.:69/3/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00164/AM19/	RLA File :03/95/040/00905/AM18/	Lic.No/Date:0310819071 09.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

124	**Case No.:95/1/83-ALC1/2018**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00695/AM18/	RLA File :05/24/040/00551/AM18/	Lic.No/Date:0510405602 09.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

125	**Case No.:9/2/83-ALC1/2018**	Party Name:ASTIK DYESTUFF PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00016/AM19/	RLA File :03/94/040/00918/AM18/	Lic.No/Date:0310819061 09.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

126	**Case No.:10/2/83-ALC1/2018**	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00017/AM19/	RLA File :03/94/040/00867/AM18/	Lic.No/Date:0310819064 09.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Potassium Iodide BP/USP	1 Kg	Potassium Iodide Technical Grade	1.02 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

127	**Case No.:8/2/83-ALC1/2018**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00015/AM19/	RLA File :03/94/040/00877/AM18/	Lic.No/Date:0310819097 12.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. The case is re-listed for 18.07.2018.			

128	**Case No.:94/1/83-ALC1/2018**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00694/AM18/	RLA File :05/24/040/00533/AM18/	Lic.No/Date:0510405631 13.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

129	**Case No.:46/2/83-ALC1/2018**	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00053/AM19/	RLA File :03/95/040/00972/AM18/	Lic.No/Date:0310819137 14.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

130	**Case No.:48/2/83-ALC1/2018**	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00055/AM19/	RLA File :03/95/040/00974/AM18/	Lic.No/Date:0310819138 14.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

131

	Case No.:75/2/83-ALC1/2018	Party Name:ALPS CHEMICALS PVT.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00082/AM19/	RLA File :08/24/040/00324/AM18/	Lic.No/Date:0810142003 14.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
DIRECT ORANGE 15-LIQUID (DYE CONTENT 26%)	1 Kg	PARA NITRO TOLUENE	0.175 Kg/Kg
		DIETHANOLAMINE	0.123 Kg/Kg
		TRINBUTYLAMINE	0.120 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

132	**Case No.:100/1/83-ALC1/2018**	Party Name:HELIOS PHARMACEUTICALS (DIV. OF P.K.T.P. LTD)	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Rejected**
	HQ File :01/83/050/00700/AM18/	RLA File :08/24/040/00325/AM18/	Lic.No/Date:0810142018 16.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 10.05.2018 and final reminder issued by DGFT on 30.05.2018.			

133	**Case No.:52/2/83-ALC1/2018**	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00059/AM19/	RLA File :03/94/040/00901/AM18/	Lic.No/Date:0310819234 19.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

134	**Case No.:57/2/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00064/AM19/	RLA File :03/95/040/01010/AM18/	Lic.No/Date:0310819309 21.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

135	**Case No.:59/2/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00066/AM19/	RLA File :03/95/040/00998/AM18/	Lic.No/Date:0310819294 21.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

136	**Case No.:43/3/83-ALC1/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00138/AM19/	RLA File :03/95/040/00908/AM18/	Lic.No/Date:0310819334 22.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

137	**Case No.:55/2/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00062/AM19/	RLA File :03/94/040/00941/AM18/	Lic.No/Date:0310819361 22.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

138	**Case No.:68/3/83-ALC1/2018**	Party Name:SATYAM POLY PLAST	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00163/AM19/	RLA File :13/24/040/00061/AM18/	Lic.No/Date:1310048878 23.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

139	**Case No.:10/3/83-ALC1/2018**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00105/AM19/	RLA File :08/24/040/00333/AM18/	Lic.No/Date:0810142051 23.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Acid Blue 193 (Dye content 70%)	1 Kg	1-Diazo 2-Naphthol 4 Sulfonic Acid	0.428 Kg/Kg
		Beta Naphthol	0.255 Kg/Kg
		Salicylic Acid	0.070 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

140	**Case No.:70/3/83-ALC1/2018**	Party Name:VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00165/AM19/	RLA File :03/95/040/01043/AM18/	Lic.No/Date:0310819418 26.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

141	**Case No.:71/3/83-ALC1/2018**	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00166/AM19/	RLA File :03/95/040/01035/AM18/	Lic.No/Date:0310819423 26.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.			

142	**Case No.:50/3/83-ALC1/2018**	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00145/AM19/	RLA File :03/95/040/01036/AM18/	Lic.No/Date:0310819432 27.02.2018	Defer Date:18.07.2018

	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.07.2018.

143	**Case No.:54/2/83-ALC1/2018**	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00061/AM19/	RLA File :03/94/040/00965/AM18/	Lic.No/Date:0310819443 27.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

144	**Case No.:107/1/83-ALC1/2018**	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00004/AM19/	RLA File :05/24/040/00598/AM18/	Lic.No/Date:0510405763 28.02.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP for their comments on 25.05.2018. The case is re-listed for 18.07.2018.			

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	Case No.:47/2/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00054/AM19/	RLA File :03/95/040/01034/AM18/	Lic.No/Date:0310819479 28.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
SUNSET YELLOW (FOOD YELLOW 3) (C.I.NO. 15985)(DYE CONTENT 85%)	1 Kg	SULPHANILIC ACID	0.625 Kg/Kg
		BETA NAPHTHOL	0.527 Kg/Kg
		SODIUM NITRITE	0.184 Kg/Kg
		CAUSTIC SODA	0.250Kg/Kg
		SODA ASH	0.431 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

146	**Case No.:11/3/83-ALC1/2018**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00106/AM19/	RLA File :08/24/040/00337/AM18/	Lic.No/Date:0810142088 28.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

147	**Case No.:24/3/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00119/AM19/	RLA File :03/95/040/00866/AM18/	Lic.No/Date:0310819489 01.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

148	**Case No.:106/1/83-ALC1/2018**	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00003/AM19/	RLA File :08/24/040/00343/AM18/	Lic.No/Date:0810142100 01.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

149	**Case No.:45/3/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00140/AM19/	RLA File :34/24/040/00247/AM18/	Lic.No/Date:3410043928 05.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

150	**Case No.:51/2/83-ALC1/2018**	Party Name:CAMPHOR AND ALLIED PRODUCTS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00058/AM19/	RLA File :03/94/040/01003/AM18/	Lic.No/Date:0310819534 05.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

151	**Case No.:23/3/83-ALC1/2018**	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00118/AM19/	RLA File :05/23/040/00474/AM18/	Lic.No/Date:0510405809 07.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

152	**Case No.:50/2/83-ALC1/2018**	Party Name:CAMPHOR AND ALLIED PRODUCTS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:0310819585	Defer

	:01/83/050/00057/AM19/	:03/94/040/01005/AM18/	07.03.2018	Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

153	**Case No.:26/3/83-ALC1/2018**	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00121/AM19/	RLA File :02/24/040/00198/AM18/	Lic.No/Date:0210208263 08.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

154	**Case No.:60/3/83-ALC1/2018**	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00155/AM19/	RLA File :22/24/040/00088/AM18/	Lic.No/Date:2210015866 08.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

155	**Case No.:43/2/83-ALC1/2018**	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00050/AM19/	RLA File :03/95/040/00892/AM18/	Lic.No/Date:0310819623 08.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

156	**Case No.:63/2/83-ALC1/2018**	Party Name:KIM CHEMICALS LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00070/AM19/	RLA File :03/94/040/00926/AM18/	Lic.No/Date:0310819637 08.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

157	**Case No.:67/2/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00074/AM19/	RLA File :03/95/040/01055/AM18/	Lic.No/Date:0310819653 08.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

158	**Case No.:7/3/83-ALC1/2018**	Party Name:ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00102/AM19/	RLA File :08/24/040/00332/AM18/	Lic.No/Date:0810142123 08.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

159	**Case No.:33/3/83-ALC1/2018**	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00128/AM19/	RLA File :08/24/040/00347/AM18/	Lic.No/Date:0810142136 09.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
TIN STABILIZER (SHITA STAB 777) (Containing NLT 77.7% METHYL TIN CHLORIDE)	211200 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	131701 Kg
		METHYL TIN CHLORIDE	129905 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

160	**Case No.:8/3/83-ALC1/2018**	Party Name:KLJ ORGANIC LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00103/AM19/	RLA File :05/23/040/00481/AM18/	Lic.No/Date:0510405830 09.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
CHLORINATED PARAFFIN (K) (CHLORINE CONTENT 61%-65%) (PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	800000 Kg	LINEAR ALPHA OLEFINS (C14 - C18)	As applied for by the firm
		CHLORINE	As applied for by the firm
		METHYL TIN STABILIZER	As applied for by the firm
		HDPE GRANULES (TOTAL WEIGHT = 26,944.575 KGS.)	Relevant as per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

161	**Case No.:9/3/83-ALC1/2018**	Party Name:KLJ ORGANIC LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00104/AM19/	RLA File :05/23/040/00480/AM18/	Lic.No/Date:0510405829 09.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
CHLORINATED PARAFFIN (K) (CHLORINE CONTENT 40%-45%) (PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	800000 Kg	LINEAR ALPHA OLEFINS (C14 - C18)	As applied for by the firm
		CHLORINE	As applied for by the firm
		METHYL TIN STABILIZER	As applied for by the firm
		HDPE GRANULES (TOTAL WEIGHT = 26,944.575 KGS.)	Relevant as per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

162	**Case No.:44/2/83-ALC1/2018**	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00051/AM19/	RLA File :03/94/040/01031/AM18/	Lic.No/Date:0310819720 12.03.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.

163	**Case No.:42/2/83-ALC1/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00049/AM19/	RLA File :03/95/040/00821/AM18/	Lic.No/Date:0310819755 13.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

164	**Case No.:27/3/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00122/AM19/	RLA File :05/24/040/00556/AM18/	Lic.No/Date:0510405871 14.03.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. The case is re-listed for 18.07.2018.

165	**Case No.:38/2/83-ALC1/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00045/AM19/	RLA File :03/94/040/00954/AM18/	Lic.No/Date:0310819801 14.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

166	**Case No.:42/3/83-ALC1/2018**	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00137/AM19/	RLA File :08/24/040/00352/AM18/	Lic.No/Date:0810142151 15.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

167	**Case No.:73/2/83-ALC1/2018**	Party Name:ALPS CHEMICALS PVT.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00080/AM19/	RLA File :08/24/040/00344/AM18/	Lic.No/Date:0810142153 15.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
DIRECT BROWN AL - LIQUID (DYE CONTENT 29%)	1 Kg	PARA NITRO TOLUENE	0.190 Kg/Kg
		DIETHANOLAMINE	0.156 Kg/Kg
		TRINBUTYLAMINE	0.008 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

168	**Case No.:28/3/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00123/AM19/	RLA File :05/24/040/00584/AM18/	Lic.No/Date:0510405885 16.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. The case is re-listed for 18.07.2018.			

169	**Case No.:32/3/83-ALC1/2018**	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00127/AM19/	RLA File :05/23/040/00445/AM18/	Lic.No/Date:0510405898 16.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the			

	firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.

170	**Case No.:57/3/83-ALC1/2018**	Party Name:ADITYA INDUSTRIES	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00152/AM19/	RLA File :52/24/040/00070/AM18/	Lic.No/Date:5210042560 16.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

171	**Case No.:61/2/83-ALC1/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00068/AM19/	RLA File :03/95/040/01028/AM18/	Lic.No/Date:0310819859 16.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

172	**Case No.:69/2/83-ALC1/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00076/AM19/	RLA File :03/95/040/01029/AM18/	Lic.No/Date:0310819860 16.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

173	**Case No.:6/3/83-ALC1/2018**	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00101/AM19/	RLA File :05/23/040/00446/AM18/	Lic.No/Date:0510405886 16.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

174	**Case No.:14/3/83-ALC1/2018**	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00109/AM19/	RLA File :08/24/040/00322/AM18/	Lic.No/Date:0810142175 19.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

175	**Case No.:29/3/83-ALC1/2018**	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00124/AM19/	RLA File :05/24/040/00622/AM18/	Lic.No/Date:0510405948 21.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

176	**Case No.:30/3/83-ALC1/2018**	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00125/AM19/	RLA File :05/24/040/00627/AM18/	Lic.No/Date:0510405949 21.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

177	**Case No.:31/3/83-ALC1/2018**	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00126/AM19/	RLA File :05/23/040/00499/AM18/	Lic.No/Date:0510405928 21.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

178	**Case No.:16/3/83-ALC1/2018**	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00111/AM19/	RLA File :08/24/040/00361/AM18/	Lic.No/Date:0810142184 21.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

179	**Case No.:22/3/83-ALC1/2018**	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00117/AM19/	RLA File :05/23/040/00494/AM18/	Lic.No/Date:0510405957 22.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

180	**Case No.:12/3/83-ALC1/2018**	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00107/AM19/	RLA File :05/23/040/00498/AM18/	Lic.No/Date:0510405959 23.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

181	**Case No.:15/3/83-ALC1/2018**	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00110/AM19/	RLA File :08/24/040/00349/AM18/	Lic.No/Date:0810142222 23.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

182	**Case No.:17/3/83-ALC1/2018**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00112/AM19/	RLA File :08/24/040/00367/AM18/	Lic.No/Date:0810142219 23.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (CH. Div) vide their UO.No.14010/8/2012-CH-II dated 29.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No. 11).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

183	**Case No.:13/3/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00108/AM19/	RLA File :05/24/040/00638/AM18/	Lic.No/Date:0510405970 26.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. The case is re-listed for 18.07.2018.			

184	**Case No.:19/3/83-ALC1/2018**	Party Name:ATUL LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00114/AM19/	RLA File :08/24/040/00345/AM18/	Lic.No/Date:0810142239 26.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

185	**Case No.:20/3/83-ALC1/2018**	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00115/AM19/	RLA File :08/24/040/00383/AM18/	Lic.No/Date:0810142238 26.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

186	**Case No.:72/3/83-ALC1/2018**	Party Name:DECHEM CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00167/AM19/	RLA File :13/24/040/00069/AM18/	Lic.No/Date:1310048916 27.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

187	**Case No.:21/3/83-ALC1/2018**	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00116/AM19/	RLA File :08/24/040/00351/AM18/	Lic.No/Date:0810142247 27.03.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

188	**Case No.:39/2/83-ALC1/2018**	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00046/AM19/	RLA File :05/23/040/00513/AM18/	Lic.No/Date:0510406055 05.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.05.2018 issued by DGFT. Final reminder issued on 28.06.2018.The case is re-listed for 18.07.2018.			

189	**Case No.:82/3/83-ALC1/2018**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00177/AM19/	RLA File :17/24/040/00001/AM19/	Lic.No/Date:1710006695 06.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

190	**Case No.:18/3/83-ALC1/2018**	Party Name:ARJUNA NATURAL LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00113/AM19/	RLA File :10/24/040/00001/AM19/	Lic.No/Date:1010059926 06.04.2018	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm on one time basis. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

191	**Case No.:73/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00168/AM19/	RLA File :08/24/040/00340/AM17/	Lic.No/Date:0810142340 10.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

192	**Case No.:77/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00172/AM19/	RLA File :08/24/040/00425/AM17/	Lic.No/Date:0810142339 10.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

193	**Case No.:78/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00173/AM19/	RLA File :08/24/040/00384/AM17/	Lic.No/Date:0810142338 10.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

194	**Case No.:25/3/83-ALC1/2018**	Party Name:GSC, GLASS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00120/AM19/	RLA File :05/23/040/00506/AM18/	Lic.No/Date:0510406095 11.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

195	**Case No.:65/3/83-ALC1/2018**	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00160/AM19/	RLA File :05/23/040/00008/AM19/	Lic.No/Date:0510406107 12.04.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.

196	**Case No.:79/3/83-ALC1/2018**	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00174/AM19/	RLA File :08/24/040/00012/AM19/	Lic.No/Date:0810142357 12.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

197	**Case No.:80/3/83-ALC1/2018**	Party Name:ABHINAV INDUSTRIES	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00175/AM19/	RLA File :08/24/040/00240/AM18/	Lic.No/Date:0810142358 12.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Reactive Black DNN (Reactive Black EXF) Reactive Super Black R	25000 Kg	Acetanilide Base Vinyl Sulphone Ester	As applied for by the firm
		H Acid	As applied for by the firm
		J Acid	As applied for by the firm
		Sodium Nitrite	As applied for by the firm
		Meta Phenylene Diamine 4 Sulphonic Acid	As applied for by the firm

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

198	**Case No.:93/3/83-ALC1/2018**	Party Name:ABHINAV INDUSTRIES	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00188/AM19/	RLA File :08/24/040/00388/AM18/	Lic.No/Date:0810142359 12.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Reactive Black DNN (Reactive Black EXF) Reactive Super Black R	1 Kg	Acetanilide Base Vinyl Sulphone Ester	0.57 Kg
		H Acid	0.216 Kg
		J Acid	0.090 Kg
		Sodium Nitrite	0.151 Kg
		Meta Phenylene Diamine 4 Sulphonic Acid	0.050 Kg

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

199	**Case No.:81/3/83-ALC1/2018**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00176/AM19/	RLA File :17/24/040/00002/AM19/	Lic.No/Date:1710006696 13.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRODUCT-D-16915 (FATTY ALCOHOL ALKOXYLATE) (Appearance: Colourless Clear to Turbid Liquid)	100 MT	EXXAL-10 / FATTY ALCOHOL C10 / ISO DECYL ALCOHOL (DECYL ALCOHOL) (Colourless Clear Liquid)	11.2 MT
		ETHYLENE OXIDE (Colourless Clear Liquid)	28.0 MT
		PROPYLENE OXIDE (Colourless Liquid)	61.14 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

200	**Case No.:91/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00186/AM19/	RLA File :08/24/040/00339/AM17/	Lic.No/Date:0810142364 13.04.2018	Defer Date:18.07.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

201	**Case No.:92/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00187/AM19/	RLA File :08/24/040/00229/AM17/	Lic.No/Date:0810142365 13.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

202	**Case No.:96/3/83-ALC1/2018**	Party Name:GSC, GLASS LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00191/AM19/	RLA File :05/23/040/00507/AM18/	Lic.No/Date:0510406117 13.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Multiple Walled Insulating Units of Glass: (The Export product shall contain 6185.00 Sqm of 8 mm Reflective Float Glass, 6185.00 Sqm of 6 mm Clear Float Glass & 24740 Mtr of 15.50 mm Aluminium Spacer)	1 SQM	8 mm Reflective Float Glass: (Coated Glass)	1.08 SQM/SQM content contained in export product
Multiple Walled Insulating Units of Glass: (The Export product shall contain 1080.00 Sqm of 8 mm Reflective Float Glass, 1080.00 Sqm of 6 mm Clear Float Glass & 4320 Mtr of 15.50 mm Aluminium Spacer)	1 SQM	mm Clear Float Glass: (Clear Float Glass)	1.08 SQM/SQM content contained in export product
Toughened Safety Glass: (The Export product shall contain 1000 Sqm of 12 mm Clear Float Glass)	1 SQM	15.5 mm Aluminium Spacer: (Aluminium Spacer)	Net + 2%
		12 mm Clear Float Glass: (Clear Float Glass)	1.06 SQM/SQM content contained in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

203	**Case No.:62/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00157/AM19/	RLA File :08/24/040/00493/AM17/	Lic.No/Date:0810142409 17.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

204	**Case No.:90/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00185/AM19/	RLA File :08/24/040/00492/AM17/	Lic.No/Date:0810142408 17.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

205	**Case No.:95/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00190/AM19/	RLA File :08/24/040/00083/AM18/	Lic.No/Date:0810142407 17.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer			

	consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.

206	**Case No.:98/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00193/AM19/	RLA File :08/24/040/00506/AM17/	Lic.No/Date:0810142405 17.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

207	**Case No.:64/3/83-ALC1/2018**	Party Name:TAPP INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00159/AM19/	RLA File :05/24/040/00006/AM19/	Lic.No/Date:0510406145 18.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

208	**Case No.:74/3/83-ALC1/2018**	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00169/AM19/	RLA File :08/24/040/00393/AM18/	Lic.No/Date:0810142417 18.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

209	**Case No.:97/3/83-ALC1/2018**	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00192/AM19/	RLA File :08/24/040/00276/AM18/	Lic.No/Date:0810142415 18.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 15.06.2018 (held on 18.06.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
POLYETHYLENE WAX (POLYAID G101 / G102 / G105 / G102N ETC..) (Containing min. 95% of POLYETHYLENE WAX	200000 Kg	POLYETHYLENE WAX	193800 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

210	**Case No.:59/3/83-ALC1/2018**	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00154/AM19/	RLA File :22/24/040/00001/AM19/	Lic.No/Date:2210015890 20.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

211	**Case No.:99/3/83-ALC1/2018**	Party Name:INDOGULF CROPSCIENCES LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00194/AM19/	RLA File :05/23/040/00002/AM19/	Lic.No/Date:0510406179 20.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

212	**Case No.:61/3/83-ALC1/2018**	Party Name:SREE THAILAN EXPORTS,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00156/AM19/	RLA File :32/24/040/00003/AM19/	Lic.No/Date:3210078468 25.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. of Mines for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

213	**Case No.:46/3/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00141/AM19/	RLA File :34/24/040/00277/AM18/	Lic.No/Date:3410044086 26.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

214	**Case No.:47/3/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00142/AM19/	RLA File :34/24/040/00313/AM18/	Lic.No/Date:3410044085 26.04.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

215	**Case No.:94/3/83-ALC1/2018**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00189/AM19/	RLA File :08/24/040/00405/AM18/	Lic.No/Date:0810142443 26.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

216	**Case No.:75/3/83-ALC1/2018**	Party Name:AMITEK INFRA PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00170/AM19/	RLA File :13/24/040/00073/AM19/	Lic.No/Date:1310048945 02.05.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

217	**Case No.:76/3/83-ALC1/2018**	Party Name:VINTY IMPEX PVT LTD.,	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00171/AM19/	RLA File :05/24/040/00057/AM19/	Lic.No/Date:0510406316 03.05.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

218	**Case No.:66/3/83-ALC1/2018**	Party Name:COLOUR CHROMES PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00161/AM19/	RLA File :02/24/040/00011/AM19/	Lic.No/Date:0210208384 04.05.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

219	**Case No.:58/3/83-ALC1/2018**	Party Name:JATIA CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00153/AM19/	RLA File :02/24/040/00014/AM19/	Lic.No/Date:0210208393 09.05.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 18.07.2018.			

220	**Case No.:52/3/83-ALC1/2018**	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Deferred**
	HQ File :01/83/050/00147/AM19/	RLA File :04/24/040/00024/AM19/	Lic.No/Date:0410164312 10.05.2018	Defer Date:18.07.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. The case is re-listed for 18.07.2018.			

	Case No.:53/3/83-ALC1/2018	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2018 15.06.2018	**Status:Case Approved**
	HQ File :01/83/050/00148/AM19/	RLA File :04/24/040/00031/AM19/	Lic.No/Date:0410164313 10.05.2018	Defer Date:

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Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.05.2018 (held on 25.05.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
FRESH ONION FLAVOR B1701028 (SYNTHETIC FLAVOUR COMPOUND) (Containing 1.5% of ONION CONCENTRATE,NS 51-25 (MUI)(MUIS)[OK])	10000 Kg	Medium Chain Triglycerides	9840 Kg
		ONION CONCENTRATE,NS 51-25 (MUI)(MUIS)[OK]	150 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:02.07.2018
Place:New Delhi

Ramesh Kumar Verma
Asst. Director General of Foreign Trade

3/83
m-68

No.7/ /2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject : Advance Authorisation No- 1510021990 Dated 09-06-2014 - M/s Banaras Beads Ltd., A-1, Industrial Estate, Varanasi-221106.

Ref : DGFT UO. No.01/83/050/273/AM-15 /DES-IV

Based on information provided by the firm in personal hearing held on 25-04-2018 and further details submitted in their letter dt. 14-05-2018, the following revised norms is recommended: on one time basis.

Export Item---Finished glass beads in strings or loose and articles made thereof –

Qty.: 31,450.00 kg

Import Items:

S. No.	Item Description	Quantity recommended
1	Glass Beads (Facitated Bead) With OR Without AB Polished	Not imported and may be deleted
2	Normal Glass Bead Without Coating	1.10kg / kg contained in the export item.
3	Bead Sticking Powder Solid	1000 Kg
4	Aluminum Oxide Solid	Not imported and may be deleted
5	Oxalic Acid Solid	1000 kg
6	Various Spare Parts For Glass Bead Making Machine Solid	Applied quantity Subject to value cap of 1% of FOB value of Export, whichever is less
7	Various Moulds For Glass Bead Making Machine Solid	

(NAND LAL)
Consultant
01.06.2018

DGFT(DES-IV)

No.7/ /2016-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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3/83
M-69

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Sub: Advance Authorisation No- 1510021141 Dated 24-01-2014_ -- M/s Banaras Beads Ltd., A-1, Industrial Estate, Varanasi-221106.

Ref: File No- 01/83/050/00952/AM-17.

Based on information provided by the firm in personal hearing held on 25-04-2018 and further details submitted in their letter dt. 14-05-2018, the following revised norms is recommended: on one time basis.

Export Item---Finished glass beads in strings or loose and articles made thereof –

Qty.: 31,745 kg

Import Items:

S. No.	Items description	Quantity recommended
1	**Normal Glass Beads**	1.10kg/kg contained in the export item.
2	**Glass Tubes**	1.50kg/kg contained in the export item.
3	**Bead Sticking Powder**	1000 kg
4	**Aluminium Oxide**	Not imported and may be deleted
5	**Oxalic Acid**	1000 kg
6	**Spares**	Applied quantity subject to value cap of 1% of FOB value of export, whichever is less
7	**Moulds**	
8	**Metal Beads & Finding, Stringing Material for Bracelets, Ear Rings, Necklaces & Beaded Kit**	Net + 0.5%
9	**Plastic Boxes & Blister Boxes**	As per packaging policy

(NAND LAL)
Consultant
04.06.2018

DGFT(DES-IV)

No.7/ /2016-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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M-70

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Sub: Advance Authorisation No- 1510022086 Dated 22-01-2016 -- M/s Banaras Beads Ltd., A-1, Industrial Estate, Varanasi-221106.

Ref: HQ File No- 01/83/050/00031/AM17.

Based on information provided by the firm in personal hearing held on 25-04-2018, and further details submitted in their letter dt. 06-05-2018, the following revised norms is recommended: on one time basis.

Export Item: Finished glass beads in strings or loose and articles made thereof

Qty.: 27000.00 kg

Import Items:

Sr. no.	Item description	Quantity recommended
1.	Glass Tube (4MM TO 30 MM) SOLID	1.50kg / kg contained in the export item.
2.	Oxalic Acid Powder	2000 kg

(NAND LAL)
Consultant
04.06.2018

DGFT(DES-IV)

No.7/ /2016-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Sub: Advance Authorisation No- 1510022074 Dated 25-08-2015-- M/s Banaras Beads Ltd., A-1, Industrial Estate, Varanasi-221106.

Ref: RLA File No 15/24/040/00014/AM16

Based on information provided by the firm in personal hearing held on 25-04-2018 and and as per their letter dt. 06-05-2018 submitted to me, the following norms is recommended: on one time deposits.

Export Item---Finished glass beads in strings or loose and articles made thereof –

Qty.: 105400.00 kg

Import Items:

S.no.	Item Description	Quantity recommended
1	Glass Tube (Normal & Fancy)	1.50kg/kg contained in the export item.
2	Glass Rod (Normal & Fancy)	1.20kg/kg contained in the export item.
3	Normal Glass Beads (From 1 USD To 16 USD Per Kg)	1.10kg/kg contained in the export item.
4	Bead Sticking Powder	2000 kg
5	Oxalic Acid	3000 kg
6	Synthetic Filament Of Polyester	deleted
7	Synthetic Filament Of Nylon	deleted
8	Elastic Cord	74 kg
9	Various Spare Parts and accessories For Glass Bead Making Machine Solid	Applied quantity Subject to value cap of 1% of FOB value or whichever is less
10	Various Moulds For Glass Bead Making Machine Solid	
11	Metal Bead And Finding And Metal Charms	Net + 0.5%
12	Plastic/Blister Vial And Box	As per packaging policy

(NAND LAL)
Consultant
04.06.2018

DGFT(DES-IV)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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3/83
M-85
Repeat basis

Subject: Advance Authorization application from M/s. Rubamin Ltd. for the import of raw material against the export of SODIUM MOLYBDATE

(Advance Authorization No. 3410040549 dated 15.9.2014) — 12/167
(Advance Authorization No. 3410040318 dated 26.6.2014) — 12/122
(Advance Authorization No. 3410040284 dated 4.8.2015) — 12/112

M/s. Rubamin Ltd. have submitted present applications for the import of raw material against the export of SODIUM MOLYBDATE. The item of import is Molybdenum compound which contain very low amount of around 7.5% Molybdenum. The other material include oxides/sulphides of calcium, phosphorous, aluminium which cannot be recovered and has to be disposed off after treatment to secure landfill site. The manufacturing process being adopted for recovery of Molybdenum is using hydrometallurgical route with solvent extraction process. As per the mass balance the recovery indicated is 88%.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

AA. No. - 3410041738 dt. 12.12.2015

1. Item of Export	Qty.	Item of Import	Qty
SODIUM MOLYBDATE	1 kg.	Molybdenum compound on dry basis containing Molybdenum content of 7.5% i.e. 0.4408 kgs	5.877 kg.
		1. Tri Octyl Amine / Alamin 336	0.00156 kg
		2. Primary Amine- N 1923	0.00429 kg

Note 1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90 % on Molybdenum content basis ie 1.111Kg Molybdenum /kg of Molybdenum content in the Molybdenum compound.

2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound may be worked out considering the Molybdenum content in the Molybdenum compound.

This issues with the approval of competent authority

21/12/15

(A.K. AGARWAL)
Addl. Industrial Advisor
Tel. No. 011-2338 1430

Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/46/2011 -CH-II dated 21.12.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

3/83
m-86
Repeat basis

Subject: Advance Authorization application from M/s. Rubamin Ltd. for the import of raw material against the export of SODIUM MOLYBDATE

(Advance Authorization No. 3410040549 dated 15.9.2014) — 12/167
(Advance Authorization No. 3410040318 dated 26.6.2014) — 12/122
(Advance Authorization No. 3410040284 dated 4.8.2015) 12/112

M/s. Rubamin Ltd. have submitted present applications for the import of raw material against the export of SODIUM MOLYBDATE. The item of import is Molybdenum compound which contain very low amount of around 7.5% Molybdenum. The other material include oxides/sulphides of calcium, phosphorous, aluminium which cannot be recovered and has to be disposed off after treatment to secure landfill site. The manufacturing process being adopted for recovery of Molybdenum is using hydrometallurgical route with solvent extraction process. As per the mass balance the recovery indicated is 88%.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications

AA No. 3410041762 dt. 28.12.15 & 3410041756 dt. 21.12.15

1. Item of Export	Qty.	Item of Import	Qty
SODIUM MOLYBDATE	1 kg.	Molybdenum compound on dry basis containing Molybdenum content of 7.5% i.e. 0.4408 kgs	5.877 kg.
		1. Tri Octyl Amine / Alamin 336	0.00156 kg
		2. Primary Amine- N 1923	0.00429 kg

Note 1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90 % on Molybdenum content basis ie 1.111Kg Molybdenum /kg of Molybdenum content in the Molybdenum compound.

2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound may be worked out considering the Molybdenum content in the Molybdenum compound.

This issues with the approval of competent authority

(A.K. AGARWAL)
Addl. Industrial Advisor
Tel. No. 011-2338 1430

Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/46/2011 -CH-II dated 21.12.2015

File No. 7(98) /2018-TSW
Department of Industrial Policy & Promotion
(TSW)

3/83
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0310817576 dt 06.12.2017
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Subject: Advance Authorisation No. ~~0310815635 dated 8.9.2017~~ – M/s F.G. Glass (P) Industries, for the export of Multi Walled insulated glass (***Double Layered Safety Glass Insulated***)

162 19

Ref: DGFT UO No. 01/83/50/~~581~~/AM-~~18~~ Dated ~~6.3.2018~~. 29.05.2018

The above referred application has been examined. Based on earlier norms approved in the past following norms are recommended:

Export Item: Multi Walled insulated glass (Double Layered Safety Glass Insulated) (Using 16 MM spacer)

Quantity: ~~19,000~~ Sq. Metre 13130 Sq mt

Import Items:

Sl. No.	Item Description	Quantity Recommended
1.	Reflective Float Glass of 6 mm thickness	1.08 sq. mt / sq. mt content contained in export product
2.	Reflective Float Glass of ~~5~~ 6 mm thickness	1.08 sq. mt / sq. mt content contained in export product
3.	Aluminium Spacer of 16 mm thickness	1.02 meter / meter content contained in export product
4.	Silicon Sealants	126.67 gm per meter of net content of spacer used or applied quantity whichever is less.
5.	Butyl sealant (primary sealant)	10.67 gm per meter of net content of Spacer used or applied quantity whichever is less.
6.	Molecular sieve	3.84 gm per meter of net content of spacer used or applied quantity whichever is less.

(NAND LAL)
Consultant
23.03.2018

DGFT (DES IV)

3/83
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No.7/88/2018-TSW
Ministry of Commerce & Insdustry
Department of Industrial Policy & Promotion
(TSW Section)
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0310818358

Subject : Advance Authorization No. ~~0310818350~~ dated 9.1.18 – M/s Smooth line Writing Instruments (P) Ltd. – Maharashtra.

DGFT UO. No 01/83/050/597/AM-18/DES-4/235 dated 7.3.18.

The ball point ink now proposed to be manufactured are 'other than black'. Wastage proposed is 2%. The firm has been manufacturing & exporting this item from time to time using the same raw material & formulation. The additive is PKP K -90D i.e. Polyvinyl Pyrrolidone. .Accordingly, following norms is recommended allowing wastage of 2 %:

Norms recommended is as under:-

Item of Export	Quantity	Item of Import	Quantity recommended for export of 1.0 Kg
Ball Point Ink, namely CP ULV /CP SAN/ CP OBG OTHER THAN BLACK.	20,000.0 Kgs.	1. 2-Phenoxy Ethanol	0.400
		2. Ketonic Resin	0.280
		3. Solvent Dyes	0.120
		4. Additives	0.010

(Nand Lal)
Consultant
03.0.4.2018

DGFT (DES-IV)

Government of India
Ministry of Chemicals & Fertilizers
Deptt.of Chemicals & Petrochemicals
...

3/83
114
Repeat basis

9

Sub: Application from M/s. Omni Impex Pvt. Ltd. for fixation of norms. AA No:- 0310818845 dt. 02.02.18

M/s. Omni Impex Pvt. Ltd have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of **DYNAL FNX 1210 (Lauryl Alcohol 10 Moles Ethoxylates)**

Their application has been examined. The party has furnished details of manufacturing process. Palladium Metal is refined, dissolved in chemicals, washed and impregnated on Carbon. Based on the details furnished by the party, this Department recommends the following norms for the present licence application:

Item of export	Qty.	Item of import	Qty.
DYNAL FNX 1210 (Lauryl Alcohol 10 Moles Ethoxylates)	1 kg	Ethylene Oxide (EO)	0.685kg
		Lauryl Alcohol (LA)	0.300kg

(JASBIR SINGH)
Consultant

Shri Daya Shankar, DDG, O.o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O. No. 14010/43/2013-CH-II dated 17.12.2013

Government of India
Ministry of Chemicals & Fertilizers
Deptt.of Chemicals & Petrochemicals
...

3/83
115

Repeat basis

10

Sub: Application from M/s. Omni Impex Pvt. Ltd. for fixation of norms. AA No:-0310818844dt-02.02.18

M/s. Omni Impex Pvt. Ltd have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of **DYNAL FNX ~~1210~~ 145 (~~Lauryl Alcohol~~ Tridecyl alcohol 5 Moles Ethoxylates)**

Their application has been examined. The party has furnished details of manufacturing process. Palladium Metal is refined, dissolved in chemicals, washed and impregnated on Carbon. Based on the details furnished by the party, this Department recommends the following norms for the present licence application:

Item of export	Qty.	Item of import	Qty.
DYNAL FNX 145 (Tri Decyl Alcohol 5 Moles Ethoxylates)	1 kg	Ethylene Oxide (EO)	0.530kg
		Tri Decyl Alcohol(TDA)	0.480kg

(JASBIR SINGH)
Consultant

Shri Daya Shankar, DDG, O.o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O. No. 14010/43/2013-CH-II dated 1.1.2014

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Aries Dye Chem Industries Pvt. Ltd. for the import of raw material against the export of Acid Blue 193 (Dye content 70%)

(Advance Authorization No.~~0810133712~~ dated ~~3.11.2014~~)
0810142219 dt. 23.03.2018

Ref: U.O. No. 01/83/50/780/AM15/DES-IV/133 dated 8.5.2015

M/s. Aries Dye Chem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of Acid Blue 193 (Dye content 70%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Acid Blue 193 (Dye content 70%)	1 kg	1. 1-Diazo 2- Naphthol 4 Sulfonic Acid	0.428 kg
		2. Beta Naphthol	0.255 kg
		3. Salicyclic Acid	0.07 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

ShriRam Sagar Panjiyar,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/8/2012-CH-II dated 29.5.2015